

**Infiltration in North-East States and Jammu and Kashmir**

997. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that infiltration in North-East States and in Jammu and Kashmir across the borders has become a serious threat to our National Security; and

(b) what steps are being taken to cope up with the increasing infiltration and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. There have been inputs of infiltration attempts from across the border in Kashmir which continues to pose a challenge to the security forces. In the North Eastern States, there have been inputs about infiltration of illegal Bangladeshi nationals from across the border with Bangladesh. Myanmar-Naga Hills (MNHs) along Indo-Myanmar border is also vulnerable to infiltration/ex-filtration by North East insurgent groups.

(b) The Central Government in tandem with the State Governments have adopted a multipronged approach to contain cross border infiltration in Jammu and Kashmir and North Eastern States. These includes, *inter-alia* strengthening of border management and multi-tiered and multi-modal deployment along international border/line of control and infiltration routes, construction of border fencing, improved technology, weapons and equipment for security forces, improved intelligence and operational coordination, synergizing intelligence flow to check infiltration and proactive action against the terrorists/insurgents. The counter infiltration efforts are reviewed at regular intervals by the security forces and the Central/State Governments.

**Finance Commission recommendation on balance amount of CRF**

†998. SHRI ASHK ALI TAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to include the balance amount of Calamity Relief Fund (CRF) at the end of financial year 2005-06 in the State plan of States as per the recommendations of Eleventh Finance Commission; and

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†Original notice of the question was received in Hindi.

(b) if so, the time by when order will be issued in this regard and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No such proposal is under consideration.

(b) Does not arise.

#### **Granting ST status to Bodos**

999. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reason for not granting Scheduled Tribes (Hills) status to the Boros (Bodos) living in Karbi Anglong and Dima Hasao Autonomous Council even though it was agreed in Bodo Accord signed on 10 February, 2003 between the Government of India, Government of Assam and Bodo Liberation Tigers (BLT); and

(b) what Government proposes to do for the implementation of the Bodo Accord?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Action has been taken to implement all clauses of the Memorandum of Settlement (MoS) signed among the Central Government, Government of Assam and Bodo Liberation Tigers (BLT) on 10.02.2003, except clause 8 of the MoS regarding granting of Scheduled Tribe (ST) (Hills) Status to Bodo Kacharis living in Karbi Anglong and N.C. Hills Autonomous Councils Area. The said proposal has already been sent to the National Commission for Scheduled Tribes (NCST) for granting of ST (Hills) status to Bodo Kacharis living in the above said two Councils area. The recommendation of NCST on the said proposal is awaited.

#### **Special training for marine police personnel**

1000. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the security personnel trained to work on land can also work in the sea effectively;

(b) whether any special training is required for marine police personnel;